

ORISSA ORDINANCE No. 3 OF 1988

THE ORISSA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 1988

[Promulgated by the Governor on the 18th July, 1988 first published in an extraordinary issue of the Orissa Gazette, dated the 21st July 1988]

AN

ORDINANCE

TO AMEND THE ORISSA CONTINGENCY FUND ACT, 1967

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Contingency Fund Act, 1967 in the manner hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirty-ninth year of the Republic of India :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Contingency Fund (Amendment) Ordinance, 1988.

(2) It shall come into force at once.

Orissa Act 18
of 1967 to be
temporarily
amended.

2. During the period of operation of this Ordinance, the Orissa Contingency Fund Act, 1967 (hereinafter referred to as the principal Act), shall have effect subject to the amendment specified in section 3. Orissa Act 18 of 1967.

Amendment
of section 2,
Orissa Act
18 of 1967.

3. In section 2 of the Principal Act, in sub-section (1), for the words "twenty crores of rupees," the words "fifty crores of rupees" shall be substituted.

B. N. PANDE

Dated the 18th July, 1988

Governor of Orissa